## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 226 OF 2017 & IA NO. 452 OF 2017 & IA NO. 76 OF 2018

Dated: 12th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

## In the matter of:

The Kerala High Tension and Extra High Tension

... Appellant(s)

**Industrial Electricity Consumers' Association** 

Vs.

Kerala State Electricity Regulatory Commission & Anr....

Respondent(s)

Counsel for the Appellant(s): Mr. George Poonthattam

Mr. Atul Shankar Vinod

Counsel for the Respondent(s): Mr. Sriram Parakkat for R-1

Ms. Arushi Singh Mr. P V Dinesh

Learned counsel for the respondent No.2 seeks two weeks time to file reply. He may file the same on or before 27<sup>th</sup> March, 2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter i.e. on or before 10.04.2018 after serving copy on the other side.

IA No. 76 of 2018 for delay in filing reply is allowed. Application is disposed of.

List the matter on <u>11.04.2018</u>.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member